

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.15411/2024

(Arising out of impugned final judgment and order dated 28-02-2024 in FAFO No. 1065/2011 passed by the High Court of Judicature at Allahabad)

GEETA DEVI

Petitioner(s)

VERSUS

NATIONAL INSURANCE COMPANY LTD. & ANR.

Respondent(s)

(IA No.150823/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.150824/2024-EXEMPTION FROM FILING O.T.)

Date : 22-07-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Mansoor Ali, AOR
Mr. P.N. Mishra, Adv.
Ms. Rubina Jawed, Adv.
Ms. Shanaya Yameen, Adv.
Ms. Dyuti Raina, Adv.
Mr. Hammad Ali, Adv.
Mr. M. Faaiz Ali, Adv.
Ms. Pragya Gupta, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 06.09.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)